

Mr. Speaker: The House will stop with this and proceed to the next item. At 2-30, Private Members' business has to be taken up.

Shri Braj Raj Singh: What about this?

Mr. Speaker: This will stand over.

INDIAN ELECTRICITY (AMENDMENT) BILL*

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Hafiz Mohammad Ibrahim, I beg to move for leave to introduce a Bill further to amend the Indian Electricity Act, 1910.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Electricity Act, 1910."

The motion was adopted.

Shri Hathi: I introduce the Bill.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

Shri Satya Narayan Sinha: I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1958.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1958."

The motion was adopted.

Shri Satya Narayan Sinha: I introduce the Bill.

POINT OF INFORMATION

14-28 hrs.

Shri S. M. Banerjee (Kanpur): I have received this telegram from Shri Jagdish Awasthi: It reads as under:

"Arrested on 23rd September at 3 p.m. Not produced within 24 hours before any magistrate. Lodged in District Jail, Kanpur, in ordinary class. Constitution violated. Rights and privileges ignored. Please intervene."

I beg to submit that the case of Shri Jagdish Awasthi is not the only case; thousands of men have not been produced before the magistrates. I would request the hon. Home Minister to say something about this, whether any Constitutional rights exist in U.P. or not and whether the democratic rights have been completely ignored by the Chief Minister of U.P., who is acting in this manner.

Mr. Speaker: Order, order. I cannot allow any discussion on this.

Shri S. M. Banerjee: The hon. Home Minister should take notice of it.

Mr. Speaker: I shall ask the hon. Home Minister to find out. What the hon. Member says is that Shri Awasthi was arrested and in accordance with the law, he was not brought before the magistrate within less than 24 hours. I would ask the hon. Home Minister to try to find out what exactly the situation is.

Shri S. M. Banerjee: Shall I lay the telegram on the Table of the House?

Mr. Speaker: He need not lay it on the Table. He may pass it on to the hon. Home Minister.

Shri Braj Raj Singh (Ferozabad): You were pleased to announce the other day that Shri Mohan Swarup was arrested at Pilibhit. But the place of